

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : **38/MP/2023**

Subject : Petition for approval of Central Electricity Regulatory Commission for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Date of Hearing : 29.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri A.K Goyal, Member
Shri P.K. Singh, Member

Petitioner : H.P. Power Transmission Corporation Limited (HPPTCL)

Respondent : Himachal Pradesh State Electricity Board Limited (HPSEBL) & Ors.

Parties present : Shri Anand K Ganesan, Advocate, HPPTCL
Ms. Kritika Khanna, Advocate, HPPTCL

Record of Proceedings

The learned counsel for the Petitioner made the following submissions:

(a) The instant petition has been filed for inclusion of 400/220/66 kV GIS Pooling Sub-station Wangtoo (Sherpa Colony) of H.P Power Transmission Corporation Limited (transmission asset) under the common pool for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 ("the 2020 Sharing Regulations").

(b) As per the 30th Standing Committee Meeting on Power System Planning of Northern Region dated 1.12.2011, development of Wangtoo Pooling Sub-station was proposed to be taken by the STU and accordingly, the Petitioner took up the implementation of Wangtoo Pooling Sub-station.

(c) The Himachal Pradesh Electricity Commission (HPERC) vide order dated 28.9.2022 in Petition No.29/2022 approved the capital cost and annual



transmission charges for the transmission asset and directed that suitable application be filed before the Commission for recovery of ARR approved for the period from COD to 2023-24 under the 2020 Sharing Regulations.

(d) In a similar case in Petition No. 57/MP/2022, filed for inclusion of 220 kV D/C Charor-Banala Transmission Line developed by HPPTCL in common pool, the Commission has already admitted the petition. Accordingly, the petitioner has prayed that the instant petition be admitted and the inclusion of the transmission asset under common pool for recovery of transmission charges under the 2020 Sharing Regulations be approved.

(e) NRPC may be directed to submit power flow studies and report may be taken to establish the nature of asset.

2. After hearing the learned counsel for the Petitioner, the Commission observed that as per the SCM, construction of this Wangtoo substation was undertaken by HPTCL as State Hydro Projects was to be connected and evacuated through this substation. As such, it appears to be conceived as intra- state system . However if it was envisaged as an ISTS asset then it should have been assigned to CTUIL which is the apex body discharging the functions of planning and co-ordination relating to ISTS.

3. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- (a) Admit the petition.
- (b) Issue notice to the Respondents.
- (c) Serve a copy of the petition on the Respondents by 6.6.2023.
- (d) Respondents to file their reply by 14.7.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.8.2023.

4. The Commission further directed the Petitioner to submit the following on affidavit by 20.6.2023:

- a) To implead NRLDC and CTUIL as party to the petition and file revised "Memo of Parties".
- b) The current status of all the generating stations which were planned to evacuate their power through Wangtoo Sub-station.

5. The instant petition will be listed for hearing on 13.9.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

